

**2711**  
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 993/2024

In the matter of:

News Item titled "PACKAGE Where has the plastic waste disappeared"  
appearing in The Times of India dated 30.07.2024.

Vs.

Central Pollution Control Board & Ors.

Respondent(s)

**WITH**

Original Application No. 926/2024

News Item Titled "6 Lakh Fake Pollution -Trading Certificates Unearthed  
in Three States" Appearing in the Hindu Dated 14.07.2024

Vs.

Central Pollution Control Board & Ors.

Respondent(s)

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**Filed by Advocate Soni Singh**  
**On behalf of Central Pollution Control Board**

Place: Delhi

Dated: 06.07.2026

**2712**

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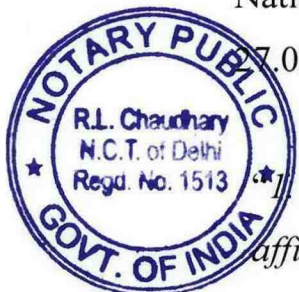
Central Pollution Control Board & Ors.

Respondent(s)

**COMPLIANCE STATUS IN TERMS OF ORDER DATED 27.03.2026 ON  
BEHALF OF THE RESPONDENT No. 1: CENTRAL POLLUTION  
CONTROL BOARD (CPCB)**

1. In the matter of Original Application (O.A) No. 926/2024 titled News Item titled "6 lakh fake pollution - trading certificates unearthed in three States" appeared in The Hindu dated 14.07.2024 and in the matter of O.A No. 993/2024 titled News Item titled " PACKAGE: Where has the plastic waste disappeared" appeared in The Times of India dated 30.07.2024, the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), vide order dated 27.03.2026 issued following direction to CPCB:

Learned Counsel for the CPCB submits that along with the previous affidavit dated 11.04.2025, the compliance status available with the CPCB



*up to April 2025 was placed on record. He seeks further three weeks' time to place on record the current compliance status. He is also directed to download copies of the reply affidavits filed by the different States in this OA and file the status disclosed by the States in tabulated form along with the next affidavit... ”*

*The matter has been listed for hearing on 07.07.2026.*

2. That, the updated status of Extended Producer Responsibility (EPR) implementation and a compilation of responses submitted by the respective States and Union Territories in the matter are presented below:

i. Registered PIBOs are mandated to fulfil their EPR target corresponding to the quantity of plastic packaging introduced by them in the market. The PWPs are authorised to generate EPR Certificates in proportion to the plastic packaging waste processed by them. PIBOs are required to procure such EPR Certificates from PWPs to meet their EPR obligations. Further, PIBOs must file their Annual Returns on the EPR Portal, detailing the extent of compliance with EPR targets. Provisions relating to registration, generation, and transfer of EPR certificates, as well as filing of Annual Returns, have been made available on the EPR portal developed by CPCB.

ii. As on date 25.06.2026, a total of 62,175 PIBOs have been registered on the EPR portal. Of these, 26,564 PIBOs registrations have been granted by the respective SPCB/PCC, while 35,611 PIBOs registration have been granted by the CPCB. The registration status is presented in the table below:



**Table 1: Registration status PIBOs as on date 25.06.2026**

S. No.	Category of PIBOs	Registration Issued by SPCBs/PCCs	Registration issued by CPCB	Total Registrations issued
1	Producers	5,526	19	<b>5,545</b>
2	Brand Owners	1,140	2,555	<b>3,695</b>
3	Importers	19,898	33,037	<b>52,935</b>
<b>Total</b>		<b>26,564</b>	<b>35,611</b>	<b>62,175</b>

- iii. As on date 25.06.2026, a total of 4,153 PWPs have applied for registration on the EPR portal. Of these, 3,079 PWPs registrations have been granted by the respective SPCB/PCC. The cumulative registered processing capacity of these 3079 PWPs stands at 378.4 lakh tonnes per annum. The registered Plastic waste processors have processed and generated credit of total 237.95 lakhs tonnes since inception, of which 178.48 lakh tonnes have been transferred to registered PIBOs towards fulfilment of their obligations on the EPR portal. The status is presented in the table below:

**Table 2: Status of PWPs Registration, EPR certificate generation & transfer as on date 25.06.2026**

S. No.	Registration Issued	Processing Capacity (Lakh TPA)	EPR certificate generated (Lakh Tonnes)	EPR certificate transferred (Lakh Tonnes)
1.	3,079	378.4	237.95	178.48

3. That, as per the information available on the EPR portal for plastic packaging, the status of registration of PIBOs in the state of **Tamil Nadu** is presented in the table below:

**Table 3: Status of Registration of PIBOs in Tamil Nadu State**

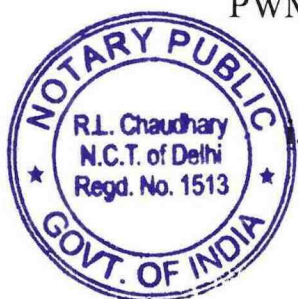
S. No.	Category of PIBOs	Applications	Registrations
		received	Issued
1	Brand Owner	125	101
2	Producer	244	124
3	Importer	1,238	1,150
	<b>Grand Total</b>	<b>1607</b>	<b>1375</b>

4. That, as per the information available on the EPR portal for plastic packaging, the status of registration of PWP's in the state of Tamil Nadu is as follows:

**Table 4: Status of Registration of PWP's in Tamil Nadu State**

Applications Received	Registrations Issued	Processing Capacity (Lakh TPA)
213	114	16.68

5. That, in addition to the actions already detailed in the CPCB's reply affidavits dated 04.09.2024, 08.10.2024, 13.12.2024, and 11.04.2025, the following further measures have been undertaken by CPCB to ensure compliance with PWM Rules, 2016, as amended from time to time:



Notice dated 28.04.2025 was issued for registration of Manufacturers & Importers of raw materials, Micro & Small

Producers and Sellers on the centralized EPR portal for plastic packaging.

- ii. Letter dated 13.06.2025 was issued to the Central Board of Indirect Taxes and Customs (CBIC) for verification of proof of registration on the Centralized EPR Portal for Plastic Packaging at the time of consignment clearance by importers.
- iii. Direction under Section 5 of the Environment (Protection) Act, 1986 dated 04.07.2025 was issued to the plastic raw materials manufacturer to submit applications for registration with complete details.
- iv. Revised Show Cause Notices (SCN) dated 11.03.2026 were issued to PIBOs for non-fulfilment of obligation and non-submission of AR for FY 2022–23.
- v. Directions dated 14.01.2025, 21.02.2025, and 08.04.2025 were issued to 18 SPCBs/PCCs for taking necessary action against the 90 audited PWPs based on their respective audit findings.
- vi. In addition to the 90 PWPs, directions u/s 5 of EPA dated 25.06.2026 have been issued to the concerned SPCB/PCC of 15 States/UTs to take necessary action under the applicable provisions of law against additional 134 audited PWPs, based on the respective audit findings, including imposition of Environmental Compensation (EC) and revocation of their registration on the EPR portal, wherever applicable.



6. That, in compliance with the directions of the Hon'ble NGT vide order dated 27.03.2026, the reply affidavits filed by the different States and UT namely Punjab, Madhya Pradesh, Rajasthan, Lakshadweep, Tamil Nadu, Sikkim, Dadra & Nagar Haveli and Daman and Diu (DNHDD), Gujarat, and Delhi in the matter, along with the status disclosed therein, are tabulated below:

Table 5: Status of Action Taken / Reports by SPCBs /PCCs

S. N o.	State / UT	Affidavi t date	Action Taken / Status Reported
1	Punjab	28.08.20 24	<p><b>a.</b> Punjab Pollution Control Board (PPCB) issued 486 show cause notices to PIBOs and PWP's for obtaining registration on the EPR Portal</p> <p><b>b.</b> Public notices for registration of PIBOs &amp; PWP's were issued in newspapers, namely "Hindustan Times" and "Punjabi Jagran" on 10.08.2024 and on the PPCB website.</p> <p><b>c.</b> Number of registered PIBOs increased from 37 (March 2023) to 678 (July 2024). EPR target increased from 22,308 MT to 93,335 MT during March 2023 to July 2024.</p> <p><b>d.</b> PPCB, through its nodal officers at the Regional office level designated to identify and initiate action against violators to ensure proper implementation of PWM Rules, 2016.</p> <p><b>e.</b> Regular review meetings conducted by the Secretary to the State Government, Dept. of Science, Technology &amp; Environment, and PPCB</p> <p><b>f.</b> For the identification of unregistered entities, PPCB further issued communications to:</p> <ul style="list-style-type: none"> <li>➤ Central Board of Indirect Taxes &amp; Customs (vide letter dated 02.02.2024 &amp; 22.04.2024)</li> <li>➤ Registrar of firms &amp; Societies (vide letter dated 26.04.2024)</li> </ul>



			<ul style="list-style-type: none"> <li>➤ Excise Commissioner, Dept. of Excise &amp; Taxation (vide letter dated 26.04.2024)</li> <li>g. PPCB issued show cause notices (SCNs) to identified PIBOs and PWPs.</li> <li>h. For providing technical assistance to PIBOs and PWPs, PPCB has: <ul style="list-style-type: none"> <li>➤ Established a 24-hr helpdesk</li> <li>➤ Organized workshop at District Industries Centre (DIC) on 17.10.2023 and at MSME Centre, Ludhiana on 12.07.2024 and</li> <li>➤ Organized 30 regional camps and 04 camps at Head Office level have been organized</li> <li>➤ A meeting was convened on 14.08.2024 with all PWPs, Department of Local Government, and the Department of Rural Development &amp; Panchayats.</li> </ul> </li> </ul>
2	Madhya Pradesh	04.09.2024	<ol style="list-style-type: none"> <li>1. State Government had imposed a state-wide ban in the State of MP vide notification dated 24.05.2017 on production, storage, sale and use of single use plastic (SUP) carry bags in the year 2017.</li> <li>2. Ministry of General Administration (State of MP) vide notification dated 08.06.2021, under the supervision of the District Collector &amp; Sub-Division Magistrate formed various regional task forces to foresee the implementation of PWM Rules, 2016.</li> <li>3. Madhya Pradesh Pollution Control Board (MPPB) notified all its departments about the state-wide ban on SUP and to discontinue the use of the</li> </ol>



notified SUP items in their respective offices and establishments vide notification dated 04.06.2019

4. MPPB issued an internal office order dated 11.04.2021 directing all its offices and officials to prohibit the use of SUP items within the Board premises and activities
5. Special Plastic Waste Management Committee was formed, whereby a Special Task Force was also formed under Chief Secretary, Madhya Pradesh vide Notification dated 29.06.2021. The appointed task force has conducted 2 meetings, till date.
6. MPPB published a notice dated 15.02.2022 in a Hindi Newspaper "Patrika Hindi" to spread awareness amongst people of Madhya Pradesh in order to curb the use of plastics.
7. MPPB issued directions to SUP units to discontinue operations in & identified a total of 33 SUP units which have discontinued their operations (13 have switched to production of alternatives of SUP and 16 have completely shut their operations). Currently, there are 36 operational units in the State of Madhya Pradesh which are involved in production of alternatives of SUP.
8. Summary of action taken by MPPCB is tabulated below:



			Action taken	Year (2022- 23)	Year (2023- 24)
			Public Awareness Programs	283,60	28,139
			Inspections / Raids	63,992	46,822
			Seizure of Plastic Bags in MT	247.94	98.67
			Fine Imposed (Rs. in Lakhs)	Rs. 70.10	Rs. 73.71
			Incineration of Plastic Waste in Cement Factories in MT	84,194	10,7016
			Use of Plastic in Construction of Roads in MT	507.18	207.22
			<p>9. In the State of MP plastic waste management rules are being implemented effectively, and necessary actions are being taken on a regular basis to ensure compliance with the regulations.</p> <p>10. Also, the MP PCB regularly submits its yearly report to CPCB highlighting its compliance and necessary action taken by the Board in implementation of PWM Rules, 2016.</p>		
3	Rajasthan	13.12.20 24	<p>a. As on 04.12.2024, total of 588 PIBOs (208 Producers, 348 Importers and 32 Brand Owners) and 133 PWPs are registered on the EPR Portal and operating in Rajasthan.</p> <p>b. Issued letters to Industries &amp; Commerce Dept., Jaipur dated 03.04.2024, 30.05.2024 &amp; 02.12.2024 to provide list of industries involved in</p>		



			<p>introducing/processing of plastic packaging and to ensure that such entities register themselves on the EPR portal.</p> <p>c. Organized several events to inform and spread awareness among PIBOs and PWPs to ensure compliance of PWM Rules.</p>
4	Lakshadweep	03.09.2024	<p>i. Vide notification dated 25.01.2019 prohibited use &amp; sale of 13 SUP items and vide notification dated 13.04.2021 added further 10 items under banned SUP items, w.e.f. April 15, 2021.</p> <p>ii. Banned import of SUP items coming from Kochi, Calicut and Mangalore and established scanning centres to check and conduct regular inspections at shops/hotels/restaurants &amp; other institutions.</p> <p>iii. Constituted special task force at state level, district level and island level to implement policies and programmes on elimination of SUP.</p> <p>iv. Distribution of cloth bags for promoting alternative to SUP.</p> <p>v. Established 10 nos. of Central Garbage Depositories in all 10 inhabited islands with 2 nos. of 100kg/hr incinerators in the islands of Kvaratti and Agatti and 2 nos. of Material Recovery Facilities(MRFs) for scientific segregation and disposal.</p> <p>vi. No plastic waste producer/manufacturer or recycler in Lakshadweep. All commodities are being imported by the local shop owners from</p>



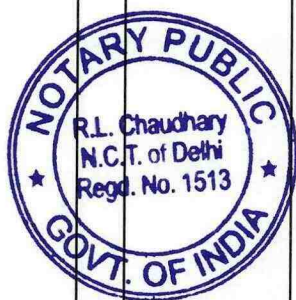
		<p>mainland of Kerala or Karnataka and all household non-biodegradable waste are exported to mainland.</p> <p>vii. Total plastic waste received by UTLA is 523 MT (through door-to door collection) and after appropriate segregation is transported to a registered recycler situated in Kerala state. In total 45.81 MT recyclable plastic waste is transported to CM scrap traders, BR 11/539, Nellore, Farook, Kozikode, Kerala – 673631 during FY 2024-25.</p>																														
5	Tamil Nadu	<p>a. Detailed status regarding registration of PIBOs, PWPs and ULBs:</p> <table border="1"> <thead> <tr> <th>Entities</th> <th>Applications received</th> <th>Registration issued</th> <th>Not approved/ rejected</th> <th>Under process</th> </tr> </thead> <tbody> <tr> <td>Produce r</td> <td>238</td> <td>65</td> <td>56</td> <td>117</td> </tr> <tr> <td>Importer</td> <td>842</td> <td>760</td> <td>72</td> <td>10</td> </tr> <tr> <td>Brand Owner</td> <td>114</td> <td>80</td> <td>32</td> <td>2</td> </tr> <tr> <td>Plastic waste Recycler s</td> <td>166</td> <td>91</td> <td>54</td> <td>21</td> </tr> <tr> <td>Cement Kilns (Co-</td> <td>14</td> <td>14</td> <td>0</td> <td>0</td> </tr> </tbody> </table>	Entities	Applications received	Registration issued	Not approved/ rejected	Under process	Produce r	238	65	56	117	Importer	842	760	72	10	Brand Owner	114	80	32	2	Plastic waste Recycler s	166	91	54	21	Cement Kilns (Co-	14	14	0	0
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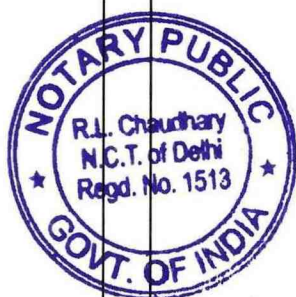
			<b>processi ng)</b>				
			<b>Waste to Oil plants</b>	2	1	1	0
			<b>Waste to Energy plants</b>	1	1	0	0
			<b>Urban Local Bodies</b>	25 ULBs registered on the portal			
			<p>b. Conducted training workshops with Tamil Nadu Green Climate Company on EPR for plastic packaging on 12.04.2022 and 26.07.2022.</p> <p>c. Conducted training on EPR portal registration for plastic waste recyclers on 06.09.2022 at the office of District Environmental Engineer, TNPCB.</p> <p>d. Convened an online meeting with PIBOs and PWPs on 05.12.2022 regarding EPR registration process.</p> <p>e. Conducted online awareness and training sessions on EPR registration on 10.04.2023, 11.04.2023 and 28.04.2023, including sessions for PWPs and compostable plastic manufacturers.</p> <p>f. Conducted workshops on EPR implementation and registration in coordination with GIZ on 03.11.2023, 02.07.2024, 09.07.2024 and</p>				



			<p>16.07.2024 for TNPCB officials, PWPs, ULBs and PIBOs.</p> <p><b>g.</b> Organized training and awareness programmes on EPR registration for TNPCB engineers and stakeholders on 03.06.2024 and 05.06.2024.</p> <p><b>h.</b> Convened a meeting with cement industries and Cement Manufacturers Association officials on 08.11.2024 to facilitate transfer of EPR credits from cement industries to ULBs.</p> <p><b>i.</b> Issued directions under Section 5 of the Environment (Protection) Act, 1986 on 02.03.2023 to 485 large and medium industries for registration as Brand Owners on the EPR Portal; 162 entities subsequently responded through registration or exemption claims.</p> <p><b>j.</b> Issued further directions under Section 5 of the Environment (Protection) Act, 1986 on 28.03.2024 to the remaining 323 unregistered industries mandating registration on the EPR Portal.</p> <p><b>k.</b> Out of 638 identified Brand Owners, 580 were eligible for registration; 332 have applied, and 283 have obtained registration on the EPR Portal through CPCB/TNPCB.</p> <p><b>l.</b> All 14 cement industries undertaking co-processing in cement kilns obtained EPR registration from TNPCB.</p>
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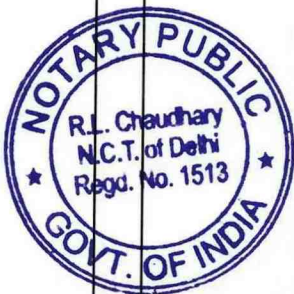


			<p><b>m.</b> Out of 765 identified plastic waste recyclers, 466 were found eligible for EPR registration, and 107 recyclers were granted EPR registration.</p> <p><b>n.</b> Issued directions under Section 5 of the Environment (Protection) Act, 1986 on 27.05.2024 to 396 unregistered Plastic Waste Processors (PWPs) mandating registration on the EPR Portal.</p> <p><b>o.</b> Issued a public press release on 28.05.2024 directing unregistered PIBOs and Plastic Waste Processors to obtain registration on the EPR Portal.</p> <p><b>p.</b> Established a dedicated EPR cell to assist obligated entities in registration process.</p>
6	Sikkim	04.10.2024	<ol style="list-style-type: none"> <li>1. Issued a public notice on 07.07.2021 through its website and local newspapers for registration of PIBOs under the EPR framework.</li> <li>2. Conducted a stakeholder consultation on 30.11.2021 with PIBOs, WMAs, distributors, wholesalers and concerned departments regarding implementation of EPR.</li> <li>3. Issued a notice on 16.02.2022 informing stakeholders about the EPR regime notified by the Central Government and directing PIBOs to register.</li> <li>4. Issued notices on 16.03.2022 and 29.03.2022 regarding registration of PIBOs/PWPs on the CPCB EPR Portal and submission of EPR Action Plans.</li> </ol>



5. Organized the State-wide Plastic Waste Awareness Week from 06.03.2022 to 12.03.2022 to promote awareness on plastic waste management and EPR.
6. Conducted training on 11.07.2022 for ULB Councillors on phase-out of SUP, EPR obligations and use of the CPCB EPR Portal.
7. Held a meeting with Gangtok Municipal Corporation on 17.05.2023 regarding irregularities in plastic waste collection reports and directed re-collection of plastic waste through concerned agencies.
8. Issued a show-cause notice to M/s The Shakti Plastic Industries Pvt. Ltd. and facilitated lodging of an FIR by Gangtok Municipal Corporation against M/s Rapidue Technologies Pvt. Ltd. for submission of fabricated waste collection reports and forged documents.

No significant EPR activities have been undertaken by PIBOs in Sikkim, as most operate on a pan-India basis and are registered with CPCB. Under the centralized EPR portal framework, PIBOs can fulfill EPR obligations by purchasing EPR certificates from PWPs anywhere in the country and are not required to collect plastic waste in every State. This has limited the benefits of the EPR regime in Sikkim, which lacks PWPs, cement plants, and co-processing facilities. However, as reported by the Gangtok Municipal



			Corporation, 49.15 MT of post-consumer multi-layered plastic packaging was disposed of through co-processing in a cement kiln during 01.02.2024–29.02.2024 by M/s Swachh Sustainable Solution Pvt. Ltd. on behalf of Dabur India Limited towards fulfilment of EPR obligations in Sikkim.
7	Dadra & Nagar Haveli and Daman and Diu (DNHDD)	25.03.2026	<p><b>a.</b> Through public notices issued from time to time, including PCC Notification dated 24.01.2014, stakeholders were directed to obtain registration under PWM Rules, comply with EPR obligations and adhere to the ban on notified SUP items.</p> <p><b>b.</b> Since the launch of the centralized CPCB EPR Portal on 05.04.2022, PCC, DNH &amp; DD processed 601 applications from PIBOs and 71 applications from PWPs, of which 513 PIBO applications and 56 PWP applications had been decided.</p> <p><b>c.</b> PCC, DNH &amp; DD undertook proactive measures to identify and register Producers, Importers, Brand Owners (PIBOs) and Plastic Waste Processors (PWPs) and to ensure compliance with PWM Rules, 2016 and EPR Guidelines.</p> <p><b>d.</b> As per CPCB directions dated 20.11.2023, PCC strengthened monitoring and enforcement of PWM Rules, EPR Guidelines and registration processes.</p> <p><b>e.</b> Pursuant to CPCB directions dated 12.11.2024 and 14.01.2025, audits of Plastic Waste Processors (PWPs) were undertaken.</p>



			<p>f. In compliance with CPCB communication dated 02.02.2025, PCC submitted an Action Taken Report to CPCB on 25.02.2026 regarding implementation of CPCB directions.</p> <p>g. During a joint audit conducted by CPCB and PCC officials, M/s Zero Waste Management, Daman was inspected and discrepancies relating to Plastic Waste Recycling certificate generation and recycling capacity were identified.</p> <p>h. Show-cause notices were issued against entities for non-compliance with the Plastic Waste Management Rules, 2016 (as amended) and EPR Guidelines, including violations relating to EPR obligations and filing of Annual Returns.</p> <p>i. PCC stated that any violations detected within the UT would be dealt with strictly in accordance with the provisions of law.</p>
8	Gujarat	07.04.2025	<p>1. 741 Producers, 2420 Importers, 109 Brand owners and 662 PWPs are registered in the state of Gujarat.</p> <p>2. Undertook proactive measures for registration of plastic waste generators, PIBOs and PWPs on the EPR Portal and conducted stakeholder consultations and meetings to facilitate compliance with the Plastic Waste Management (Amendment) Rules, 2022.</p> <p>3. Conducted physical audits, cross-verification of data submitted by recyclers and assessment of</p>



			<p>actual recycling capacities to identify discrepancies in generation of EPR certificates.</p> <ol style="list-style-type: none"><li>4. During inspection and audit of M/s Asha Recycle Pvt. Ltd., discrepancies were observed in Plastic Waste Recycling credit certificate generation, following which GPCB issued a notice of intention under Section 5 of the Environment (Protection) Act, 1986 on 28.08.2023 seeking clarification from the unit.</li><li>5. The unit attributed the excess credit certificate generation to technical glitches in the centralized EPR Portal; accordingly, GPCB forwarded the matter to CPCB for clarification on 09.10.2023.</li><li>6. CPCB conducted an inspection of the unit on 01.09.2023 and also observed discrepancies in Plastic Waste Recycling credit certificate generation. Based on the findings, CPCB issued directions under Section 5 of the Environment (Protection) Act, 1986 to GPCB on 26.10.2023.</li><li>7. In compliance with CPCB directions, GPCB issued closure directions on 16.11.2023 under Section 5 of the Environment (Protection) Act, 1986, ordered disconnection of electricity supply to the unit and levied Environmental Damage Compensation (EDC) of ₹5.74 crore for issuance of fake recycling credit certificates.</li><li>8. Subsequently, GPCB revoked the unit's Consent to Operate and Authorizations under the Water Act,</li></ol>
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			Air Act and Hazardous & Other Wastes Rules, and debarred the unit's registration under the Plastic Waste Management Rules, 2016 for a period of one year.					
9	Delhi	02.01.2026	a. Application Status of PIBOs Registration (FY 2024-25)					
			<b>S. No.</b>	<b>Category</b>	<b>In Process</b>	<b>Not Approved</b>	<b>Registration Issued</b>	<b>Total Received</b>
			1	Brand Owner	0	6	22	29
			2	Producer	4	25	334	365
			3	Importer	1	83	1908	1992
			<b>Total</b>		<b>5</b>	<b>114</b>	<b>2264</b>	<b>2386</b>
			b. EPR Target (TPA) in Delhi					
			<b>S. No.</b>	<b>Category</b>	<b>Cat-I (Rigid Plastic)</b>	<b>Cat-II (Flexible Plastic)</b>	<b>Category-III (MLP)</b>	<b>Category-IV (Compostable)</b>
			1	Brand Owner	1130.01	7342.25	1315.80	0
			2	Producer	8869.28	100713.42	9357.64	438.21
			3	Importer	4356.59	101804.40	15701.72	313.09



<b>Total</b>		<b>14355.87</b>	<b>209860.10</b>	<b>26375.16</b>	<b>751.31</b>
c. Application Status of PWP Registration (FY 2024-25)					
<b>S. No.</b>	<b>State/UT</b>	<b>In Process</b>	<b>Not Approved</b>	<b>Registration Issued</b>	<b>Total Received</b>
1	Delhi	8	56	430	494
d. PWP-wise Registration Status					
<b>PWP Class</b>	<b>In Process</b>	<b>Not Approved</b>	<b>Registration Issued</b>	<b>Total Received</b>	
Plastic Waste Recycling	8	56	422	458	
Waste to Energy Plants	0	0	5	5	
Co-processing in Cement Kilns	0	0	1	1	
Waste to Oil	0	0	1	1	




			Industrial Composti ng	0	0	1	1
<p>e. Organized awareness campaigns, issued public notices, conducted door-to-door surveys in 28 industrial areas, convened meetings with industrial associations and ULBs, inspected industrial units, initiated closure of non-complying units, and distributed handbooks on PWM Rules for enforcement officers.</p> <p>f. During June 2021 to August 2022, regularly published public notices directing entities covered under PWM Rules to obtain registration on the CPCB EPR Portal, comply with EPR Action Plan requirements, and adhere to provisions of the PWM Rules, 2016 (as amended).</p> <p>g. Issued public notices regarding enforcement of the ban on 19 identified Single-Use Plastic (SUP) items w.e.f. 01.07.2022 in accordance with the notification dated 12.08.2021.</p> <p>h. Published notices in English and regional languages cautioning against the manufacture, sale and use of banned SUP items, biodegradable plastics without CPCB certification, and oxo-biodegradable plastics in violation of PWM Rules</p>							



7. That, the answering respondent (CPCB) craves leave of this Hon'ble NGT to file an additional reply, if required, in future.
8. That, in the light of the above submissions, it is respectfully submitted that this answering respondent i.e. CPCB shall abide by all order(s) and/or direction(s) passed by the Hon'ble NGT in the matters and render justice.



  
(G Thirumurthy)  
Scientist 'F'  
Central Pollution Control Board  
06.07.2026

**2734**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 993/2024

In the matter of:

News Item titled "PACKAGE Where has the plastic waste disappeared"  
appearing in The Times of India dated 30.07.2024.

Vs.

Central Pollution Control Board & Ors.

Respondent(s)

**WITH**

Original Application No. 926/2024

News Item Titled "6 Lakh Fake Pollution -Trading Certificates Unearthed  
in Three States" Appearing in the Hindu Dated 14.07.2024

Vs.

Central Pollution Control Board & Ors.

Respondent(s)

**AFFIDAVIT**

I, G. Thirumurthy, working as Scientist 'F' in Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No 01 in the above  
matter, do hereby solemnly affirm, and sincerely state on oath as under:

1. That, I the deponent herein is well conversant with the facts and  
circumstances of the present case on the basis of the information derived  
from the official records, and hence, I am competent to verify, sign and  
swear this affidavit on behalf of the Respondent CPCB.

2. That, the accompanying compliance status may be read part and parcel of  
the present affidavit.



3. That the accompanying compliance status has been drafted and filed under my instructions, the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

  
DEPONENT

जी. थिरुमूर्ति / G. Thirumurthy  
वैज्ञानिक 'च' / Scientist 'F'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env. Forest & Climate Change, Govt. of India  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

### VERIFICATION

Verified at Delhi on this day of 06 JUL 2026 2026 that the contents above are correct and true on the basis of the record of the cases as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

06 JUL 2026

Verified at Delhi on this the..... of July, 2026.

  
DEPONENT

जी. थिरुमूर्ति / G. Thirumurthy  
वैज्ञानिक 'च' / Scientist 'F'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार  
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Parivesh Bhawan, East Arjun Nagar, Delhi-110032



**ATTESTED**  
  
**NOTARY PUBLIC**  
**GOVT. OF INDIA**

06 JUL 2026